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Title: Regarding levying of multiple cesses-laid.

SHRI ANUBHAV MOHANTY (KENDRAPARA): I wish to highlight the increasing number of cesses and surcharges imposed by the central government. Since 2014, the government has imposed multiple cesses for various causes, starting from Clean India Cess, increase in education and health cess, increase in clean energy cess upto 800%. Despite government's GST vision to promote "one nation, one tax system", the cesses are still clinging to the pockets of citizens. Although the central government have failed to explain the non-utilization of collected cesses on multiple occasions, still there hasn't been any indication to improve upon current practices.

I seek clarity from the Central Government in two respects. First, how these funds allocated are to be utilized and second, whether the funds have any negative implication on the state's economic condition. Moreover, I would ask the government to make a monitoring dashboard for various cases and surcharges collected throughout the country and the projects funded by collected fund. In order to review the specific economic loss to the state and particular industries this model can guide the government to reduce the cess charges.

I seek support in bringing a dedicated expert committee to review all central charges except tax to examine the necessity of these surcharges and cesses at current time and present recommendation to promote more state specific fund allocation.